

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
ORIGINAL APPLICATION NO. 70/2022



**IN THE MATTER OF:**

CHANDAN SURYAKANT  
KHORJUVEKAR

...APPLICANT

VERSUS

GOA COASTAL ZONE MANAGEMENT  
AUTHORITY AND ORS.

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 1,  
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, DR GEETA S. NAGVENKAR, major in age being the Member Secretary of the Goa Coastal Zone Management Authority, having my office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji, Goa, do hereby affirm and state as under:

1. I say that I am the Member Secretary of the Respondent No.1 Goa Coastal Zone Management Authority and have taken charge from 22.12.2022, I am as such competent to affirm the present Affidavit.
2. The above-captioned Application has been filed challenging certain construction being carried out on Survey No. 211/2-A, Village – Mandrem, Taluka – Pernem, District – North Goa, Goa by the Respondent Nos. 4 to 6. The answering Respondent received a complaint dated 14.07.2022 from the Applicant *inter alia* alleging violation of the Coastal Regulation Zone Notification, 2011 [hereinafter referred to as the **CRZ Notification** for the sake of brevity and convenience] in the CRZ area of the aforementioned Survey No. 211/2-A.

3. The answering Respondent has already filed a short Affidavit-in-Reply before this Hon'ble Tribunal and the contents of the same may kindly be read as part and parcel of the present Application. The contents therein are not being reproduced here for the sake of brevity and convenience.
4. This Hon'ble Tribunal in its order dated 18.11.2022 was pleased to record as follows –

*“The learned counsel for respondent No.1 – GCZMA orally stated that against Satyam Thakral, stop order has been issued but its copy has not been submitted before us. Therefore, it is directed that the same shall be placed on record before this Tribunal forthwith.”*

5. It is humbly submitted that the aforementioned statement was inadvertently made due to a gap of communication with the instructing officer of the answering Respondent. Upon verification of the records, it was found that no stop work order has been issued. However, the answering Respondent is cognizant of the issue.
6. Pursuant to the directions of this Hon'ble Tribunal, Mr. Satyam Thakral has been impleaded as the Respondent No. 7. As already stated in the answering Respondent's Affidavit-in-Reply, the complaint dated 14.07.2022 filed by the Applicant against the Respondent Nos. 4 to 7 is pending consideration before the answering Respondent.

#### **OBJECTIONS TO I.A. NO. 202/2022**

7. By its order dated 23.12.2022, this Hon'ble Tribunal was pleased to grant opportunity to the answering Respondent to file its objections to





the I.A. No. 202/2022 filed by the Applicant. The aforesaid IA seeks a direction to the answering Respondent to bring on record the purported photographs clicked by the Expert Member on his mobile phone during the site inspection carried out on 27.08.2022.

As per the instructions received from the Expert Member, no photos were clicked by him. Moreover, there is no reference to any photographs in the site inspection report dated 30.08.2022. As such, the answering Respondent is not in a position to produce any photos as sought by the Applicant. However, if this Hon'ble Tribunal so directs, the concerned officer may be asked to visit the site and click photographs so as to bring them on record to indicate the status of the construction at the site as of today.

#### RELEVANT DOCUMENTS

9. Furthermore, the answering Respondent wishes to bring the following documents on record to assist this Hon'ble Tribunal:-

- (i) Permission dated 09.06.2021 granted by the GCZMA to the Respondent No. 4 M/s Lucky Realtech Pvt. Ltd. along with the site plan.

A true copy of the permission dated 09.06.2021 granted to the Respondent No. 4 along with the site plan is annexed and is marked as **ANNEXURE R-1**.

- (ii) Permission dated 09.06.2021 granted by the GCZMA to the Respondent Nos. 5 and 6, Mr. Pankaj Chopra and Mrs. Goldy Chopra (proprietors of Maargit Beach Resort) respectively, along with the site plan.

A true copy of the permission dated 09.06.2021 granted to the Respondent Nos. 5 and 6 along with the site plan is annexed and is marked as **ANNEXURE R-2.**

- (iii) Permission dated 09.06.2021 granted by the GCZMA to the Respondent No. 7, Mr. Satyam Thakral, along with the site plan.

A true copy of the permission dated 09.06.2021 granted to the Respondent No. 7 along with the site plan is annexed and is marked as **ANNEXURE R-3.**

- (iv) Relevant extract of the Minutes of the 326<sup>th</sup> Meeting dated 27.10.2022 of the GCZMA.

A true copy of the relevant extract of the Minutes of the 326<sup>th</sup> Meeting dated 27.10.2022 is annexed and is marked as **ANNEXURE R-4.**

- (v) Corrigendum dated 18.11.2022 to the Minutes of the 326<sup>th</sup> Meeting of the GCZMA.

A true copy of the Corrigendum dated 18.11.2022 to the Minutes of the 326<sup>th</sup> Meeting of the GCZMA is annexed and is marked as **ANNEXURE R-5.**

- (vi) Common Show Cause Notice dated 18/10/2022 issued by the GCZMA to the Respondent No. 4 to 7.

A true copy of the show cause notice dated 18/10/2022 is annexed and is marked as **ANNEXURE R-6.**

10. Therefore, it is humbly prayed that that the IA. 202/2022 may kindly be rejected.



11. That, the statements made by me in this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.



*J*  
05/01/2023

**DEPONENT**

**MEMBER SECRETARY  
GOA COASTAL ZONE MANAGEMENT AUTHORITY  
PANAJI - GOA**

**VERIFICATION**

I, DR GEETA S. NAGVENKAR, major in age, Occupation: Member Secretary, Goa Coastal Zone Management Authority, having my office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji, Goa, the above-named deponent, do hereby state on oath that the statements made by me in the above affidavit are true and correct to the best of my knowledge, information and belief. No part of it is false and nothing material has been concealed there from.

**Place: Panaji Goa**

**Date: 05.01.2023**



*J*  
05/01/2023

**MEMBER SECRETARY  
GOA COASTAL ZONE MANAGEMENT AUTHORITY  
PANAJI - GOA**

**Executed before me  
At Panjim Tiswadi - Goa  
Reg. No. 001/01/2023  
Dated: 5/01/2023**

*Gracias*  
**Venefrada C.P.P.B. Gracias  
Advocate & Notary Goa State**

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Science, Technology & Environment, (Govt. of Goa)  
1<sup>st</sup> Floor, Pandit Deendayal Upadhyay Bhavan, Pundalik Nagar, Porvorim-Goa.  
Email: dir-ste.goa@ nic.in, goacoastal zone @ gmail.com.

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/20-21/13 / 311

Dated 09/06/2021

To,  
M/s. Lucky Realtech Pvt.Ltd,  
H.No.145 G.F. Pocket 22,  
Sector 24, Rohini, New-Delhi.

**Sub: Revised Permission/Approval for erection of temporary Shacks, Cottages and Reception in the property bearing Survey No. 211/2-A of Mandrem Village, Pernem Taluka in terms of CRZ Notification, 2011 as amended.**

**Ref: 1. Your application no. nil dated 18/11/2020.  
2. CRZ Notification, 2011 as amended from time to time.**

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 241<sup>st</sup> GCZMA Meeting held on 22/12/2020 in accordance with the provisions of the Para 8 (v) (3).CRZ (iii) of Goa of CRZ Notification 2011 as amended issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant revised approval for erection of temporary shacks, cottages and reception made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 211/2-A of Mandrem Village, Pernem Taluka, Goa. A shacks & huts having an total area of 1500.00 sq.mtrs is approved( as per enclosed plan) subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected /constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforesated conditions.

-2-

8. You are required to obtain all the requisite permissions / licenses / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licenses etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesaid condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.

-3-

17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.'
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3<sup>rd</sup> May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.
27. The applicant shall submit a revised plan for an area not exceeding 1500.00 Sq.mtrs. within three weeks from date of receipt of this permission to the Authority.

-4-

28. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

*Yours faithfully,*

*(Signature)*  
09/06/2021

(Dasharath M. Redkar)

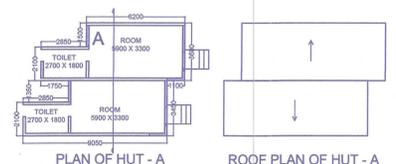
Member Secretary (GCZMA)

o/c

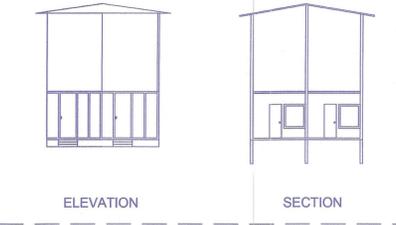
**Encl: As above**

Copy to:

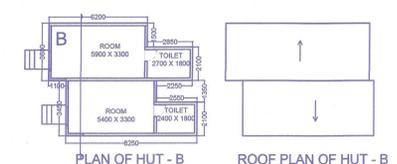
1. **P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.**
2. **The Chairman, District Level Committee, Collectorate building, Panaji - Goa .... for kind information.**
3. **The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.**
4. **The Member Secretary, Goa State Pollution Control Board, Saligao, Goa..... for information and necessary action.**
5. **The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.**
6. **The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information**
7. **The Secretary, Village Panchayat of Mandrem, Pernem ,Taluka ....for information and necessary action.**



PLAN OF HUT - A  
ROOF PLAN OF HUT - A  
AREA OF A - 55.68 SQM



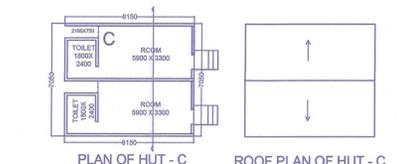
ELEVATION SECTION



PLAN OF HUT - B  
ROOF PLAN OF HUT - B  
AREA OF B - 53.32 SQM



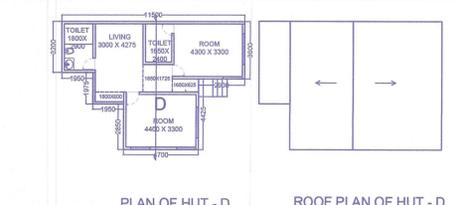
ELEVATION SECTION



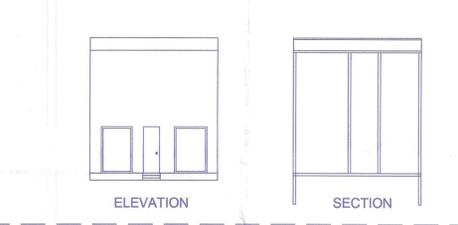
PLAN OF HUT - C  
ROOF PLAN OF HUT - C  
AREA OF C - 57.45 SQM



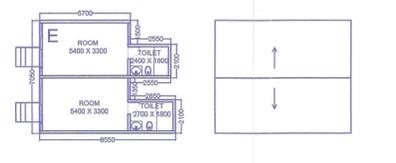
ELEVATION SECTION



PLAN OF HUT - D  
ROOF PLAN OF HUT - D  
AREA OF D - 64.48 SQM



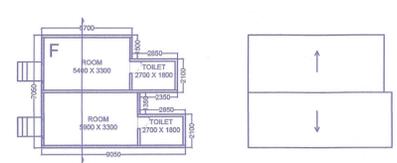
ELEVATION SECTION



PLAN OF HUT - E  
ROOF PLAN OF HUT - E  
AREA OF E - 51.52 SQM



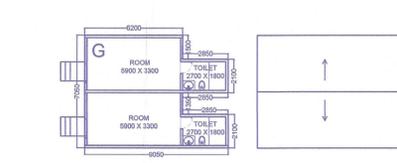
ELEVATION SECTION



PLAN OF HUT - F  
ROOF PLAN OF HUT - F  
AREA OF F - 53.88 SQM



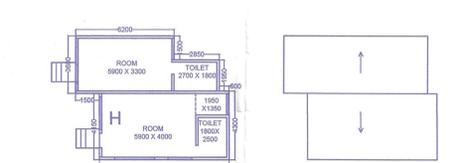
ELEVATION SECTION



PLAN OF HUT - G  
ROOF PLAN OF HUT - G  
AREA OF G - 55.68 SQM



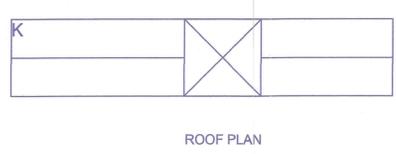
ELEVATION SECTION



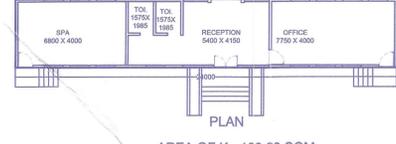
PLAN OF HUT - H  
ROOF PLAN OF HUT - H  
AREA OF H - 62.21 SQM



ELEVATION SECTION



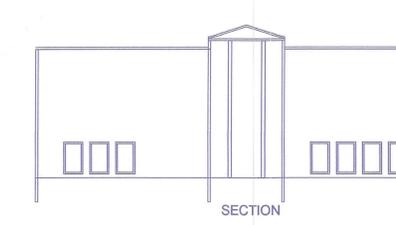
ROOF PLAN



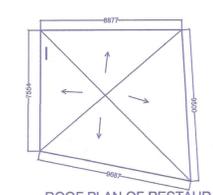
PLAN  
AREA OF K - 103.20 SQM



ELEVATION



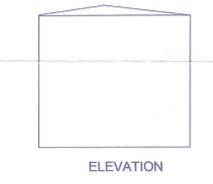
SECTION



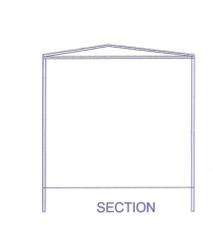
ROOF PLAN OF RESTAURANT



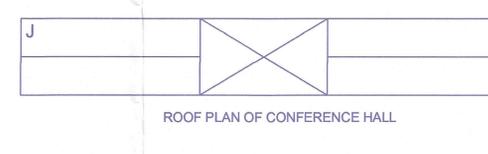
PLAN  
AREA OF I - 77.94 SQM



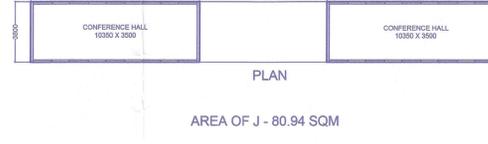
ELEVATION



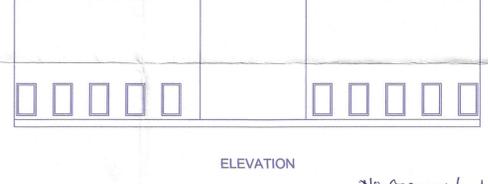
SECTION



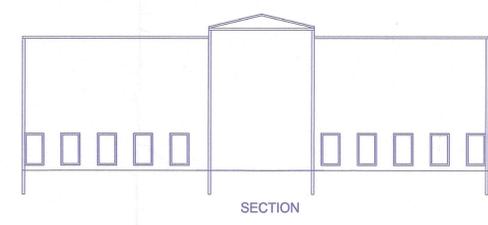
ROOF PLAN OF CONFERENCE HALL



PLAN  
AREA OF J - 80.94 SQM



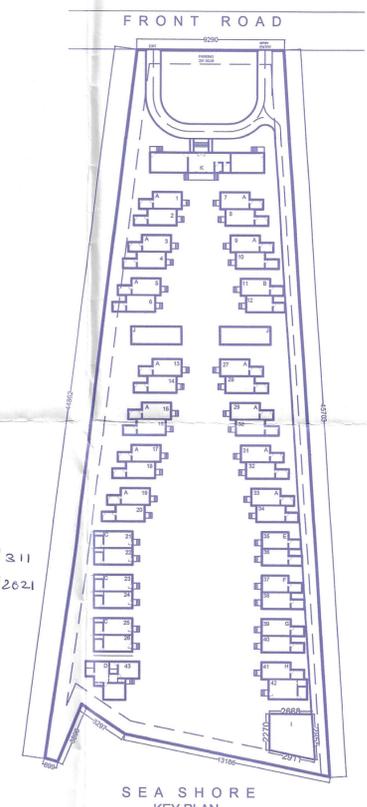
ELEVATION



SECTION



No. GTCMA/N/Shed-Hut-cott-rent/20-21/13/211  
dt. 09/06/2021



SEA SHORE  
KEY PLAN

IF IN DOUBT, PLEASE ASK !  
GENERAL NOTES:-  
G1. DO NOT SCALE THE DRAWING FOLLOW ONLY FIGURED DIMENSIONS.  
G2. ALL STRUCTURAL DRAWINGS SHOULD BE READ IN CONJUNCTION WITH RELEVANT ARCHITECTURAL DRAWINGS. ANY DISCREPANCY OR AMBIGUITY IN EITHER SHOULD BE BROUGHT TO THE NOTICE OF THE ARCHITECT  
G3. ALL DIMENSIONS AND LEVELS ARE IN MM.

| AREA SCHEDULE          |                    |
|------------------------|--------------------|
| AREA OF A X13          | 723.84 SQM         |
| AREA OF B X1           | 53.32 SQM          |
| AREA OF C X3           | 172.35 SQM         |
| AREA OF D X1           | 64.48 SQM          |
| AREA OF E X1           | 51.52 SQM          |
| AREA OF F X1           | 53.88 SQM          |
| AREA OF G X13          | 55.68 SQM          |
| AREA OF H X1           | 62.21 SQM          |
| AREA OF I (RESTAURANT) | 77.94 SQM          |
| AREA OF J              | 80.94 SQM          |
| AREA OF K              | 103.20 SQM         |
| <b>TOTAL</b>           | <b>1499.39 SQM</b> |

SITE AREA = 6574.64 SQ.M  
TOTAL COVERED AREA (INC. RESTAURANT) = 1499.39 SQ.M  
% GROUND COVERAGE = 22.80 %

PROJECT:  
PROPOSED TEMPORARY WOODEN COTTAGES, RESTAURANTS AND ALLIED STRUCTURES FOR M/s LUCKY REALTECH PRIVATE LIMITED IN THE PLOT BEARING S.NO.211, SUB DIV 2-A (PART), PLOT N SITUATED AT MANDREM VILLAGE OF PERNEM TALUKA NORTH GOA

ARCHITECT:  
**AGGARWAL DESIGNERS PVT. LTD.**  
ARCHITECTS  
INTERIOR DESIGNERS  
VALUERS  
ENGINEERS  
VASTU CONSULTANT  
364, Aggarwal City Plaza , Near M2K Sector-3, Rohini, New Delhi-110085

CLIENT  
M/s LUCKY REALTECH PRIVATE LIMITED

Title  
**APPROVAL DRAWING**

|                           |                  |
|---------------------------|------------------|
| Date<br>28.06.2021        | North<br>        |
| Scale:-<br>NTS            |                  |
| Owner's Signature<br>     | Dwg No.<br>AR-01 |
| Architect's Signature<br> | Rev.             |

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment & Climate Change, (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Tower, Patto Panaji-Goa.  
Website: www.czma.goa.gov.in.

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/20-21/14/ 313

Dated: 09/06/2021

To,  
Mr. Pankaj Chopra,  
Mrs. Goldy Chopra,  
R/o AE-23, Shalimar Bagh,  
New Delhi.

**Sub: Revised Permission/Approval for erection of temporary Shack, Cottages and Reception in the property bearing Survey No. 211/2-A of Mandrem Village, Pernem Taluka in terms of CRZ Notification, 2011 as amended.**

**Ref: 1. Your application no. nil dated 18/11/2020.  
2. CRZ Notification, 2011 as amended from time to time.**

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 241<sup>st</sup> GCZMA Meeting held on 22/12/2020 in accordance with the provisions of the Para 8 (v) (3).CRZ (iii) of Goa of CRZ Notification 2011 as amended issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant revised approval for erection of temporary Shack Cottages and Reception made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 211/2-A of Mandrem Village, Pernem Taluka, Goa. A shacks & huts having an total area of 800.00 sq.mtrs is approved ( as per enclosed plan) subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforesaid conditions.

-2-

8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.



-3-

17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.'
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3<sup>rd</sup> May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.



27. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

*Yours faithfully,*

  
09/6/2021

(Dasharath M. Redkar)

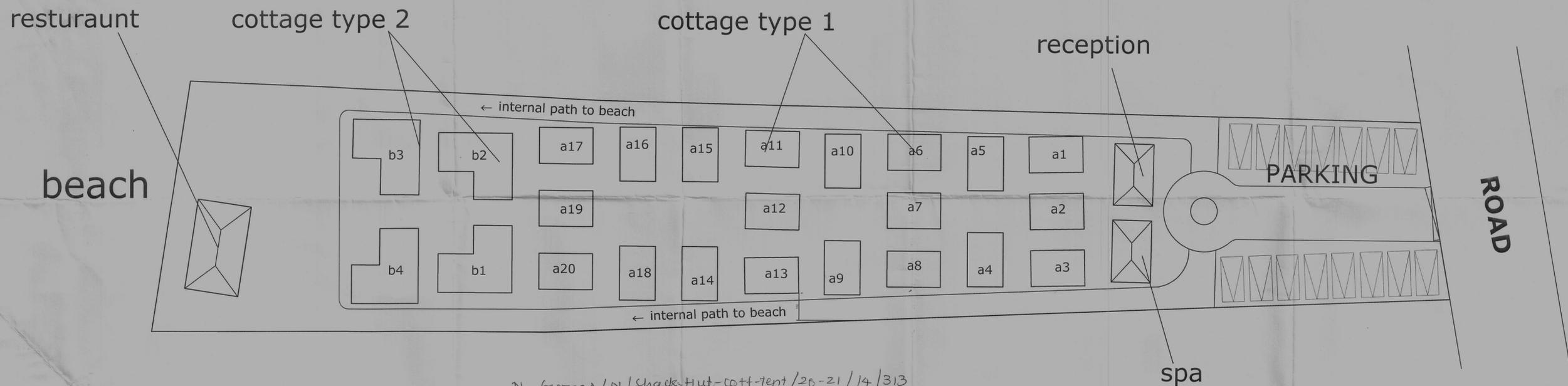
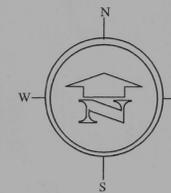
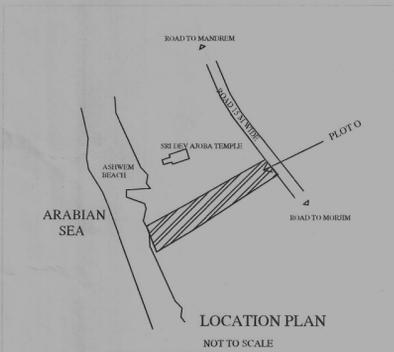
Member Secretary (GCZMA)

o/c

**Encl: As above**

Copy to:

1. **P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.**
2. **The Chairman, District Level Committee, Collectorate building, Panaji-Goa .... for kind information.**
3. **The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.**
4. **The Member Secretary, Goa State Pollution Control Board, Saligao, Goa..... for information and necessary action.**
5. **The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.**
6. **The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information**
7. **The Secretary, Village Panchayat of Mandrem, Pernem Taluka ....for information and necessary action.**



No. GICZMA/N/Shack-Hut-cott-tent/20-21/14/313  
dt. 03/06/2021



| STRUCTURE                 | NO. | AREA (SQM)    |
|---------------------------|-----|---------------|
| cottage type 1            | 20  | 20X24=480     |
| cottage type 2            | 4   | 4X50=200      |
| resturant                 | 1   | 60            |
| reception                 | 1   | 30            |
| spa                       | 1   | 30            |
| <b>TOTAL BUILTUP AREA</b> |     | <b>800</b>    |
| parking                   |     | 348.9         |
| <b>TOTAL PLOT AREA</b>    |     | <b>3592</b>   |
| <b>COVERAGE</b>           |     | <b>22.27%</b> |

SIGNATURE  
OWNER'S: Pankaj Chopra  
ARCHITECT'S: ARCHITECT YOGESH A TELI  
REG. No. - AR / 0084 / 2011

PROPOSED TEMPORARY COTTAGES, RECEPTION, RESTURAUNT AND SPA FOR PANKAJ CHOPRA AND GOLDY CHOPRA AT SURVEY NO 211/2-A, PLOT O, IN MANDREM VILLAGE, PERNEM TALUKA, NORTH GOA

**AYD** architecture interior design landscape design solutions  
Office No. 5, 2nd Floor, Magnum Chambers, Opp. St. Inez Church, Panaji - Goa, India 403 001  
Ph: 888 88 30550  
www.architectyogesh.com

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment &amp; Climate Change, (Govt. of Goa)

4<sup>th</sup> floor, Dempo Tower, Patto Panaji-Goa.

Website: www.czma.goa.gov.in.

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/ 20-21/07/305

Dated: 09/06/2021

To,  
Mr. Satyam Thakral,  
r/o. New Vaddo,  
Morjim-Goa.

**Sub: Permission/Approval for erection of temporary 2 Shacks and 15 Huts/Cottages consisting 30 rooms in the property bearing Survey No. 211/2-A Plot "P" of Mandrem Village, Pernem Taluka in terms of CRZ Notification, 2011 as amended.**

**Ref: 1. Your application no. nil dated 17/11/2020.  
2. CRZ Notification, 2011 as amended from time to time.**

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 257<sup>th</sup> GCZMA Meeting held on 27/05/2021 in accordance with the provisions of the Para 8 (v) (3).CRZ (iii) of Goa of CRZ Notification 2011 as amended issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant approval for erection of temporary 2 Shacks and 15 Huts/Cottages Consisting 30 rooms made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 211/2-A Plot "P" of Mandrem Village, Pernem Taluka, Goa. A shacks & huts having an total area of 890.00 sq.mtrs is approved ( as per enclosed plan) subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforesated conditions.

8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.



17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.'
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3<sup>rd</sup> May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.

-4-

27. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

*Yours faithfully,*

  
(Dasharath M. Redkar)

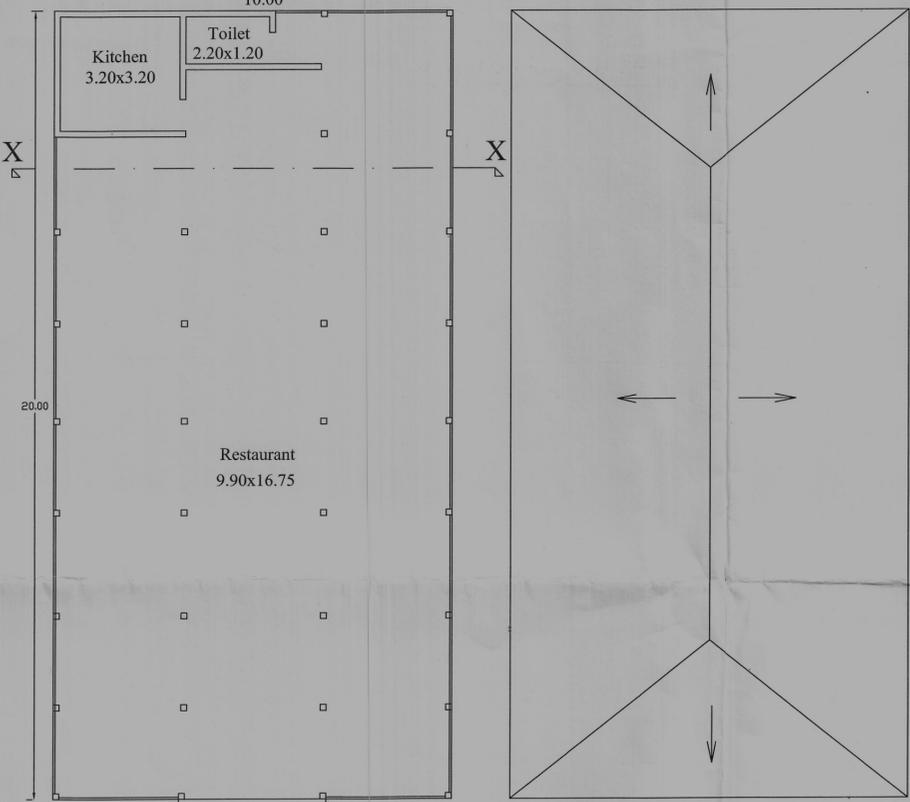
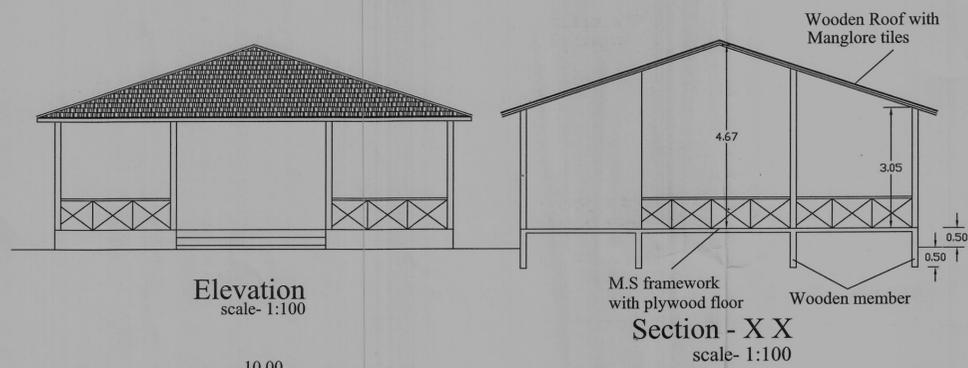
Member Secretary (GCZMA)

o/c

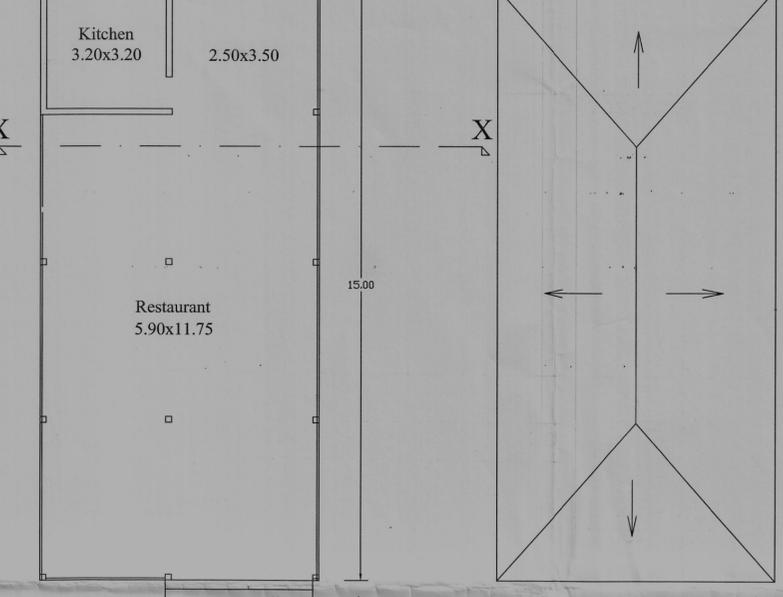
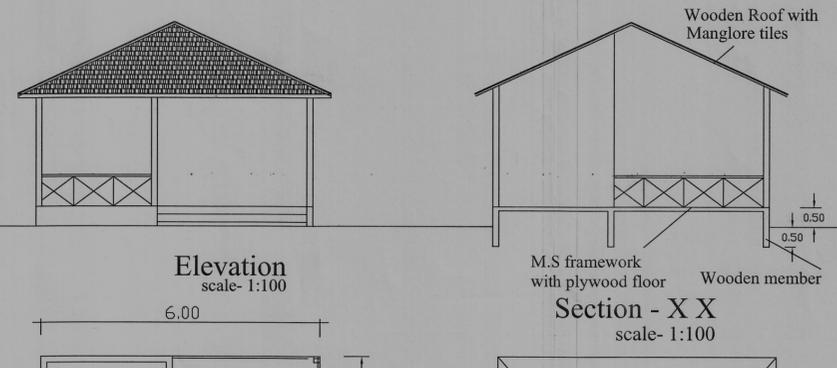
Encl: As above

Copy to:

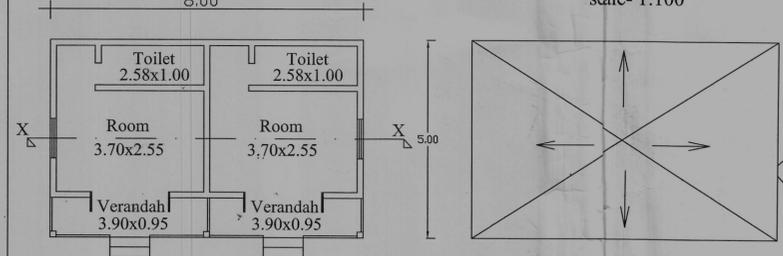
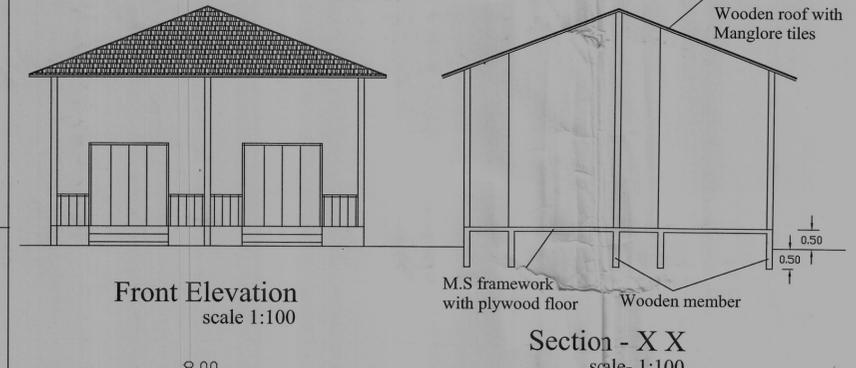
1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, Collectorate building, Panaji-Goa .... for kind information.
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, Saligao, Goa..... for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information
7. The Secretary, Village Panchayat of Mandrem, Pernem Taluka ....for information and necessary action.



Shack-B-(10.00x20.00) 1no.



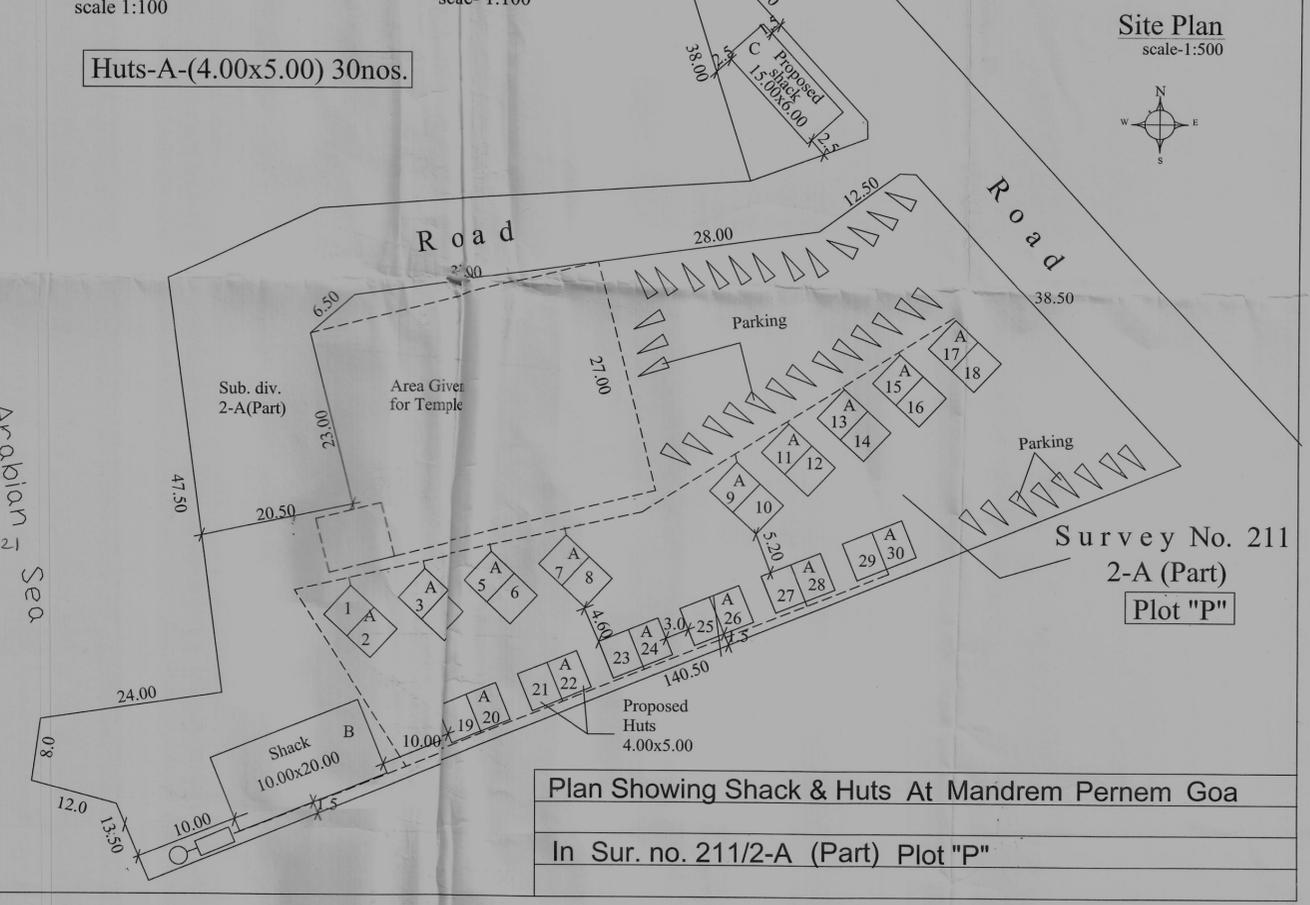
Shack-C-(15.00x6.00) 1no.



Huts-A-(4.00x5.00) 30nos.

**Area Statement**

|   |         |        |
|---|---------|--------|
| Area of Plot                                | 5995.00 | sq.m.  |
| Area given for temple Plot-"P"              | 600.00  |        |
| Net area of plot                            | 5395.00 | sq.m.  |
| Proposed Area of huts                       | A       | 600.00 |
| Proposed Area of Beach Shack                | B       | 200.00 |
| Proposed Area of Beach Shack                | C       | 90.00  |
| Proposed Total area of huts and Beach Shack |         | 890.00 |
| F.A.R consumed                              |         | 16.49  |



No. G.C.M.A/N/Shack-Huts-Cott-Tent/20-21/07/305 dt. 09/06/2021



**Owner**  
Satyam

**Engineer.**  
S.N. Shahapurkar  
Civil Engineer  
PWD Reg - 350/96  
ER/0061/2016  
Siolim Goa

Plan Showing Shack & Huts At Mandrem Pernem Goa  
In Sur. no. 211/2-A (Part) Plot "P"

**MINUTES OF 326<sup>th</sup> MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 27/10/2022 at 03.30 PM. IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.**

The 326<sup>th</sup> Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment), on 27/10/2022 at 3.30 p.m.in the Conference Hall, Fourth Floor, Dempo Tower, Patto-Panaji-Goa.

**The following members were present for the meeting on 27/10/2022.**

- Secretary (Environment) / Chairman (GCZMA).
- Representative on behalf of Director, Department of Tourism Panaji, Goa.
- Representative on behalf of Principal Chief Engineer, PWD, Panaji, Goa.
- Representative on Behalf of Director, Directorate of Panchayat.
- Representative on behalf of Chief Engineer, WRD, Porvorim, Goa
- Shri. Flaviano Miranda, Expert Member (GCZMA).
- Shri. Shrirang Jambhale, Expert Member (GCZMA).
- Shri Savio J.F.Correia Expert Member (GCZMA)
- Member Secretary (GCZMA).

At the outset the Chairman (GCZMA) appreciated the work carries out by all the Expert Members (GCZMA) as the term of this Authority is coming to end on 31<sup>st</sup> October 2022. Shri. Flaviano Miranda, Shri. Shrirang Jambhale, Shri Savio J.F.Correia Shri. Sujeet Kumar Dongre, Shri. Mahesh Patil. Expert Members had given maximum time and helped he authority in discharging their functions from time to time which had resulted into speedy disposal of cases.

**Case No.1.1**

**To decide on complaint Ramesh Bipul Mazumdar, resident of Calangute pertaining to the illegal construction of a structure at the sea shore of the Anjuna Beach Augusta D'Souza.**

**Background:** A complaint letter dated 22/08/2022 and inwards in the office of the GCZMA on the 24/08/2022 from Ramesh Bipul Mazumdar, resident of Flat No T-1, Braganza Building, Naika Vaddo, Next to Calangute Market, Calangute, Bardez Goa; pertaining to the illegal construction of a structure at the sea shore of the Anjuna Beach opposite to Shore Bar and Restaurant at Anjuna being erected by one Augusta D'Souza.

The Authority through its Field Surveyor of GCZMA and the Head Constable attached to Anjuna Police Station conducted a Site Inspection on the 04/10/2022 and 05/10/2022.

The Complainant Mr Ramesh Bipul Mazumdar approached the Hon'ble High in Writ Petition 2148 of 2022(f) and vide order dated 04/10/2022 directed the Authority to report compliance and further directed to produce photographs showing the status of the constructions at site.

**Proceeding:** None appeared.

**Decision:** The Member Secretary informed the Authority that the offending structure is removed /demolished as per the directions of Hon'ble High Court vide order dated in WP 2148 of 2022 as such nothing remains in the present proceedings and hence the proceedings stands closed.

### **Case No.1.2**

**To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, Anjuna Bardez Goa against Mr. Pankaj Chopra, and Sayam Thakral, through M/s Maargrit Beach Resort Goa Ashwem Beach and Lucky Real Tech Pvt Ltd., Ashwem Beach through Lalit Arora with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa.**

**Background:** The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against M/s Lucky Real Tech Pvt Ltd through Lalit Arora M/s Maargrit Beach Resort Goa Ashwem Beach through Pankaj Chopra and Sayam Thakral, with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

**Proceeding:** Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by Expert Member (GCZMA). Ld advocate present on behalf of Lucky Real Tech submitted that he has not done any violation, further he stated that he submitted before Hon'ble NGT that there is no violation and Hon'ble NGT has discharged the proceedings against him. None appeared for Maargrit Beach Resort and Satyam Thakral.

**Decision:** The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargrit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm.

CORRIDENDUM/ADDENDUM

**READ MINUTES OF 326<sup>th</sup> MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 27/10/2022 at 03.30 PM. IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.**

In case No. 1.2 on page no.2 of 84 in the decision part, the first two lines and the word NGT on third line stands deleted by substituted by words “The authority after hearing the both parties and after perusing the joint site inspection decided to drop the proceedings in respect of M/s Lucky Real Tech Pvt Ltd”.

Rest contents of the minutes of 326<sup>th</sup> meeting dated 27/10/2022 remains the same.



**Member Secretary  
(GCZMA)**



**Chairman  
(GCZMA)**

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment and Climate Change (Govt. of Goa)

4<sup>th</sup> floor, Dempo Towers, Patto, Panaji-Goa

czma.goa.gov.in

**Ref.No.GCZMA/N/ILLE-compl/22-23/75/1549 Dated: 18/10/2022****SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.**

**WHEREAS**, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

**AND WHEREAS**, the Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against Mr. Pankaj Chopra, Lucky Real Tech Pvt Ltd., and Sayam Thakral, C/o Maargrit Beach Resort Goa Ashwem Beach with regards to Illegal construction construction mentioned below in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

Copies of the complaints dated 8/06/2022 is enclosed herewith as Annexure 'A' colly.

**AND WHEREAS**, on receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection. The copy of the site inspection is enclosed herewith as 'B' colly

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 is noticed:

| <b>SR. NO</b> | <b>Name of the Party/alleged violator</b>      | <b>Survey No. / Village</b>  | <b>Type of Construction/activity</b>                                    | <b>Findings</b>  | <b>Distance from HTL</b> |
|---------------|--|------------------------------|---|--|--------------------------|
| 1.            | M/s Lucky Realtech Pvt. Ltd.<br>(construction) | 211/2-A<br>Ashwem<br>Mandrem | a) Cottage Blocks - 18<br>b) Restaurant - 01<br>c) Reception Block - 01 | The project proponent has not exceeded the approval granted by | Within CRZ Limits        |

|    |  |  |  |  |
|----|--|--|--|--|
|    | in progress)   |  |  | the GCZMA and construction is permissible.   |
| 2. | Maargit Beach Resort (construction complete and resort is operational) |  | <ul style="list-style-type: none"> <li>a) Cottage blocks – 24</li> <li>b) Restaurant – 01</li> <li>c) Reception block – 02</li> <li>d) Wooden platform</li> <li>e) Concrete storm water drain</li> <li>f) Swimming Pool</li> <li>g) Laterite masonry Compound Wall</li> <li>h) Structure next to the reception having two molded polyethylene water tanks.</li> <li>i) Illegally erected 20 RCC coloumn</li> </ul> | The project has approval of the GCZMA. However, structures d) to h) are unauthorised and recommended for demolition. |
| 3. | Satyam Thakral (construction is progress)                              |  | <ul style="list-style-type: none"> <li>a) Cottage Blocks – 15</li> <li>b) Restaurant – 01</li> <li>c) Swimming Pool</li> <li>d) RCC platform</li> <li>e) Structure on eastern side</li> <li>f) RCC under ground water tank</li> </ul>  | The project has approval of the GCZMA. However, Structures c) to f) are unauthorised and recommended for demolition. |

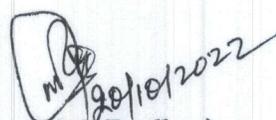
**AND WHEREAS,** all proposed 'construction / re-construction / development / repair' and other permissible activities between 100 mts. from the River, and 500 mts of the Sea require the prior approval of the GCZMA under the CRZ Notification, 2011.

**AND WHEREAS,** the alleged construction/ activity appears to be without any prior approval of GCZMA as required under CRZ Notification, 2011.

**NOW THEREFORE**, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 3975 (E) dated 31/10/2019 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to **SHOW CAUSE** as to why the **APPROVAL GRANTED TO YOU SHOULD NOT BE WITHDRAWN** and a direction to demolish the structures and to restore the land to its original condition should not be issued to you.

**FURTHER TAKE NOTE THAT**, you are required to file your reply alongwith compliance report and construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 4th Floor, Dempo Towers Patto, Panaji- Goa on or before **27/10/2022**.

Further you directed to remain present for the personal hearing or depute your duly authorized representative with all the documents, approved site plans and other related documents if any in support of your case/ structure before the Authority, 4<sup>th</sup> floor, Dempo Towers Patto, Panaji- Goa Please on **27/10/2022 at 3.30pm onwards** take note that if you fail to submit your reply/appear along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.

  
 (Dasharath M. Redkar)  
**Member Secretary (GCZMA)**

**To,**

1. M/S Lucky Realtech Pvt. Ltd., through Its Managing Director, Reg. Office: H.No. 145, Ground Floor, Pocket-22, Sector-24, Rohini, New Delhi – 110085.
2. Mr. Pankaj Chopra, C/o Maargit Beach Resort, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.
3. Mrs. Goldy Chopra, C/o Maargit Beach Resort, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718.
4. Mr. Satyam Thakral, Sy. No. 211/2-A, Village Mandrem, Pernem Taluka, North Goa District, Goa – 403718

5. The Talathi, Village Panchayat of Mandrem to Serve Copy of this Show cause Notice of Mr. Pankaj Chopra, Mrs. Goldy Chopra, and Mr. Satyam Thakral and submit compliance report of service.

**Copy to:**

1. **The Collector & District Magistrate (North), Office of the Collector (North), Panaji -Goa... for information and necessary action.**
2. **The Dy.Collector & S.D.O of Pernem having office at Pernem Bardez - Goa.... for information and necessary action.**
4. **The Secretary, Village Panchayat of Mandrem Pernem ...for making sure the parties No 2 Mr Pankaj Chopra; Mrs. Goldy Chopra and Mr. Satyam Thakral are served the Show Cause Notice by the Talathi and file a compliance report .**
5. **Mr. Chandan Suryakant Khorjuvekar, resident of House No. 98/9, Bandir waddo, Anjuna Bardez Goa.**

652



Abhay Anturkar &lt;anturkarandassociates@gmail.com&gt;

---

**OA No. 70/2022 [Chandan Khorjuvekar v. GCZMA and Ors.] - Service of Additional Affidavit including objections to IA 202/2022**

---

**Abhay Anturkar** <anturkarandassociates@gmail.com>

5 January 2023 at 18:57

To: aagneysail@gmail.com, nadkarnigauravvardhan@gmail.com, gaureshmalik6@gmail.com, gm@maargitbeachresortgoa.com, Maargitbeachresortgoa@gmail.com

Dear Sir,

Please find attached the Additional Affidavit being filed on behalf of the Respondent No. 1 GCZMA in the above-captioned case.

Regards,

--

Abhay Anturkar

Advocate

Supreme Court of India

**New Delhi:**LGF, E - 1, Jangpura Extn.,  
New Delhi 110 014.[+91 9923354883](tel:+919923354883)**Mumbai:**93, Engineer's  
Premises. Mumbai Samachar  
Marg, Fort, Mumbai 400  
023.[\(022\) 22626433](tel:(022)22626433)**Pune:**Shree Radheya Apartments.  
44, United Western Society.  
Karve Nagar,  
Pune 411 052[\(020\) 25412503](tel:(020)25412503)**Additional Affidavit\_GCZMA.pdf**

16448K